

**POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF
VIRAT INDUSTRIES LIMITED**

Corporate Identification Number: L29199GJ1990PLC014514;
Registered Office: A-1/2, GIDC Industrial Estate Kabil Pore, Navsari - 396424, Gujarat, India;
Contact Number: +91-2637-265011/265022/+91-7878325805; Website: www.viratindustries.com
Email Address: factory@viratindustries.com / sales@viratindustries.com

Open Offer for acquisition of up to 23,56,954 Offer Shares representing 16.23% of the Expanded Voting Capital of Virat Industries Limited, ("Target Company"), from its public shareholders at an offer price of ₹158.00/- per Offer Share, payable in cash, by an Individual Acquirer, Mr. Bhavok Tripathi (Acquirer 1), along with the Corporate Acquirers, M/s BT Capital Managers Private Limited (Acquirer 2), and M/s Brahm Precision Materials Private Limited (Acquirer 3), collectively referred to as the Acquirers, in accordance with the provisions of Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto.

This Post-Offer Public Announcement is being issued by Swaraj Shares and Securities Private Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirers to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18(12) and other applicable provisions under the SEBI (SAST) Regulations ("Post-Offer Public Announcement").

This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the: a) Public Announcement dated Tuesday, September 24, 2024 ("Public Announcement"), (b) Detailed Public Statement dated Saturday, September 28, 2024 in connection with this Offer, published on behalf of the Acquirers on Monday, September 30, 2024, in Financial Express (English Daily) (All Editions), Jansatta (Hindi daily) (All Editions), Mumbai Lakshdeep (Marathi Daily) (Mumbai Edition), and Financial Express (Gujarati Daily) (Navsari Edition) ("Detailed Public Statement"), (c) Draft Letter of Offer dated Tuesday, October 08, 2024 filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"), (d) Corrigendum to the Public Announcement, the Detailed Public Statement, and the Draft Letter of Offer dated Monday, March 17, 2025, published on behalf of the Acquirers on Tuesday, March 18, 2025, ("Corrigendum to the Public Announcement, the Detailed Public Statement, and the Draft Letter of Offer"); (e) Letter of Offer dated Saturday, April 05, 2025, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer"), (f) Recommendations of the Independent Directors of the Target Company which were approved on Tuesday, April 15, 2025 and published in the Newspapers on Wednesday, April 16, 2025 ("Recommendations of the Independent Directors of the Target Company"), (g) Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement dated Wednesday, April 16, 2025, which was published in the Newspapers on Thursday, April 17, 2025 ("Pre-Offer Public Announcement" (the Public Announcement, the Detailed Public Statement, the Draft Letter of Offer, the Corrigendum to the Public Announcement, the Detailed Public Statement, and the Draft Letter of Offer, the Letter of Offer, the Recommendations of the Independent Directors, and the Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company and this Post-Offer Public Announcement are hereinafter collectively referred to as "Offer Documents") issued by the Manager on behalf of the Acquirers.

The capitalized terms used but not defined in this Post-Offer Public Announcement shall have the meaning assigned to such terms in the Offer Documents.

1.	Name of the Target Company	Virat Industries Limited bearing corporate identity number 'L29199GJ1990PLC014514', with its registered office located at A-1/2, GIDC Industrial Estate Kabil Pore, Navsari - 396424, Gujarat, India.			
2.	Name of the Acquirers and PACs	Mr. Bhavok Tripathi, son of Mr. Chandra Prakash Shantiswarup Tripathi, aged about 54 years, Indian Citizen, bearing Permanent Account Number 'ABBPT7159D' allotted under the Income Tax Act, 1961, resident at Shri Govardhanath Lanth - B, Koregaon Park, Pune - 411001, Maharashtra, India. (Acquirer 1) M/s BT Capital Managers Private Limited, a private limited company incorporated on Tuesday, June 18, 2013, under the provisions of Companies Act, 1956 bearing Permanent Account Number 'AFCBS470M' allotted under the Income Tax Act, 1961, with its registered office located at Flat No 4 A, Shree Govardhan Nath Housing Society, North Main Road, Lane - B, Koregaon Park, Pune - 411001, Maharashtra, India. (Acquirer 2) M/s Brahm Precision Materials Private Limited, a private limited company incorporated on Wednesday, April 06, 2011, under the provisions of Companies Act, 1956, bearing Permanent Account Number 'AAPCS8797L' allotted under the Income Tax Act, 1961, with its registered office located at K-221, MIDC Waluj, Aurangabad, Bajaj Nagar MIDC Waluj, Gangapur, Aurangabad - 431136, Maharashtra, India. (Acquirer 3)			
3.	Name of Manager to the Offer	Swaraj Shares and Securities Private Limited			
4.	Name of Registrar to the Offer	MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited)			
5.	Offer Details				
5.1.	Date of Opening of the Offer	Monday, April 21, 2025			
5.2.	Date of Closing of the Offer	Monday, May 05, 2025			
6.	Date of Payment of Consideration	Tuesday, May 13, 2025			
7.	Details of the Acquisition				
	Particulars	Proposed in the Offer Document (Assuming full acceptance in this Offer)	Actuals		
7.1.	Offer Price	₹158.00/-	₹158.00/-		
7.2.	Aggregate number of Equity Shares tendered	23,56,954	21		
7.3.	Aggregate number of Equity Shares accepted	23,56,954	21		
7.4.	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹37,23,98,732.00/-	₹3,318.00/-		
7.5.	Shareholding of the Acquirers before the Share Subscription Agreement/ Public Announcement				
a)	Number of Equity Shares	12,27,250	12,27,250		
b)	% of Expanded Voting Share Capital	8.45%	8.45%		
7.6.	Sale Shares proposed to be acquired by way of Share Subscription Agreement				
a)	Number of Equity Shares	95,99,999	95,99,999		
b)	% of Expanded Voting Share Capital	66.10%	66.10%		
7.7.	Equity Shares acquired by way of Offer				
a)	Number of Equity Shares	23,56,954	21		
b)	% of Expanded Voting Share Capital	16.23%	0.0001%		
7.8.	Equity Shares acquired after the Detailed Public Statement				
a)	Number of Equity Shares	Nil	Nil		
b)	Price of the Equity Shares acquired	Not Applicable	Not Applicable		
c)	% of Expanded Voting Share Capital	Not Applicable	Not Applicable		
7.9.	Post-Offer shareholding of the Acquirers				
a)	Number of Equity Shares	1,31,84,203	1,08,27,270		
b)	% of Expanded Voting Share Capital	90.78%	74.55%		
7.10.	Pre-Offer and Post-Offer shareholding of the Public Shareholders (other than the Acquirers and the Promoters)				
	Particulars	Pre-Offer (Pre-Preferential Issue of Equity Shares Paid-Up Share Capital)	Post-Offer (Post-Preferential Issue of Equity Shares Paid-Up Share Capital)	Pre-Offer (Post-Preferential Issue of Equity Shares Paid-Up Share Capital)	Post-Offer (Post-Preferential Issue of Equity Shares Paid-Up Share Capital)
a)	Number of Equity Shares	23,56,954	Nil	23,56,954	23,56,933
b)	% of Expanded Voting Share Capital	16.23%	Not Applicable	16.23%	16.23%

8. The Acquirers accept full responsibility for the information contained in this Post-Offer Public Announcement and for their obligations specified under SEBI (SAST) Regulations.

9. The Acquirers will consummate the Share Subscription Agreement transaction in accordance with the provisions of Regulations 22(1), and 22(3) of the SEBI (SAST) Regulations and will make an application for reclassification of themselves as the promoters of the Target Company, in accordance with the provisions of Regulation 31A(10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ("SEBI (LODR) Regulations").

10. A copy of this Post-Offer Public Announcement will be accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in, BSE Limited at www.bseindia.com and the registered office of the Target Company.

ISSUED BY MANAGER TO THE OFFER

SWARAJ
SHARES & SECURITIES PRIVATE LIMITED

Swaraj Shares and Securities Private Limited
Corporate Identification Number: U51101WB2000PTC092621
Principal Place of Business: Unit No 304, A Wing, 215 Atrium, Near Courtyard Marriot, Andheri East, Mumbai- 400093, Maharashtra, India
Contact Person: Pankita Patel/ Tanmay Banerjee
Contact Number: +91-22-69649999
Email Address: takeover@swarajshares.com
Investor grievance Email Address: investor.relations@swarajshares.com
SEBI Registration Number: INN00012980

Validity: Permanent

Date: Monday, May 19, 2025
Place: Mumbai

On behalf of all the Acquirers
Sd/-
Mr. Praveen Chandra Mathur
Director of Acquirer - 3